

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 97
TO BE ANSWERED ON 02.02.2017

LAND ACQUISITION UNDER PMGSY

97. DR. VIRENDRA KUMAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has paid compensation to the people affected due to land acquisition under Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof as on date, State/UT-wise; and
- (c) if not, the reasons therefor and the time by which the said payment is likely to be made by the Government, State/ UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (c): As per the programme guidelines of the Pradhan Mantri Gram Sadak Yojana (PMGSY), it is the responsibility of the State Government/District Panchayat to ensure that land is available, free from all encumbrances, for taking up the proposed road works. A certificate of land availability is mandatorily provided with each proposal of a PMGSY road work by the concerned State Government. Hence, PMGSY does not provide funds for land Acquisition involved in road projects but the State Government can take up acquisition at its own cost wherever necessary. The State Government may also lay down guidelines for voluntary donation, exchange or other mechanisms to ensure availability of land for PMGSY road works. No detail of such compensation paid by State Governments is maintained in a centralized manner, by the Ministry.
